

ACT No. XIII OF 1898.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL
 (Received the assent of the Governor General on the 11th
 November, 1898.)

An Act to declare the Regulations of the Bengal Code and Acts of the Governor General in Council now in force in Upper Burma and to make certain provisions regarding the law in Burma and other matters.

WHEREAS it is expedient to declare the Regulations of the Bengal Code and Acts of the Governor General in Council now in force in Upper Burma and to make certain provisions regarding the law in Burma ;

And whereas it is also expedient to amend, repeal, and facilitate the citation of, various enactments in force in Burma ;

It is hereby enacted as follows :—

Preliminary.

1. (1) This Act may be called the Burma Laws Act, 1898; and

(2) It shall come into force at once.

(3) Save in so far as it applies expressly or by necessary implication to particular territory only, it extends to the whole of British India.

2. Save as otherwise in this Act expressly declared, nothing herein contained shall affect the provisions of the Arakan Hill District Laws Regulation, 1874, the Kachin Hill Tribes Regulation, 1895, the Chin Hills Regulation, 1896, or any special or local law

Short title, commencement and extent.

Saving of special or local laws.

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GENERAL OF INDIA IN COUNCIL
The Governor General in Council
(1898.)

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in force in Upper Burma and
regarding the law in

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in force at once.

It applies expressly only to
particular territory only in
British India.

This Act expressly declared
shall affect the provisions
of the Laws Regulation, 1874,
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for

Preliminary.—Section 3. Upper Burma.—Section 4.)

the time being in force in Burma or any part
thereof.

3. In this Act, unless there is anything repugnant
to the subject or context,—

- (a) the word "Burma" means the territories for the time being administered by the Lieutenant-Governor of Burma ;
- (b) the word "chief," used with reference to a Shan State, includes a person temporarily administering such a State ;
- (c) the expression "Chin Hills" means the territories for the time being known as the Chin Hills ;
- (d) the expression "Lower Burma" means the territories for the time being included in Lower Burma ;
- (e) the expression "Shan States" means the territories for the time being included in the Shan States ; and
- (f) the expression "Upper Burma" means the territories for the time being included in Upper Burma, including also the Chin Hills.

Definitions.

Upper Burma.

4. (1) Subject to the provisions of this Act and of any other enactment for the time being in force, this Act and the enactments mentioned in the first schedule, to the extent specified in the fourth column thereof, shall be deemed to be in force in Upper Burma.

Bengal Regulations and Acts of the Governor General in Council in force in Upper Burma.

(2) A Regulation of the Bengal Code or an Act of the Governor General in Council passed before the commencement of this Act, but not mentioned in the first schedule, shall not be deemed to be in force in Upper Burma or in any part thereof, unless it is, after the commencement of this Act, extended thereto in exercise of the powers conferred by section 5 of the

(Upper Burma.—Sections 5-6.)

the Scheduled Districts Act, 1874, or by any other enactment for the time being in force.

(3) The undermentioned enactments shall, in their application to Upper Burma, be deemed to be subject to the following modifications, that is to say,

- (a) in the Indian Tolls Act, 1851, for the last sixteen words of section 4 the words "or of any person or property exempted by order of the Local Government from payment of tolls" shall be substituted;
- (b) in the Whipping Act, 1864, after section 1 the provisions set forth in the second schedule shall be added;
- (c) in the Indian Evidence Act, 1872, after the expression "police-officer" in section 20 the words "who is not a Magistrate" shall be inserted.

(4) This section does not extend to the Shan States.

Division of Upper Burma into divisions, districts, subdivisions, townships and circles.

5. The Local Government may, for administrative purposes,—

- (a) with the previous sanction of the Governor General in Council, divide Upper Burma into divisions and each of those divisions into districts, and vary the limits of those divisions and districts, and
- (b) of its own authority, divide each of those districts into subdivisions, each of those subdivisions into townships and each of those townships into circles, and vary the limits of those subdivisions, townships and circles.

Construction of enactments in force in Upper Burma.

6. For the purpose of facilitating the application of any enactment for the time being in force in any part of Upper Burma, any Court may construe the enactment with such alterations, not affecting the substance, as may be necessary or proper to adapt it to the matter before the Court.

Lower Burma.

Sections 5-6.)

Lower Burma.—Sections 7-9. The Shan States.—
Section 10.)

Lower Burma.

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Lower Burma.

7. Where, in any enactment in force on the
twenty-fourth day of September, 1886, in any part
Lower Burma and still in force, there occurs a re-
ference to the "British Burma Gazette," or a reference
to "the territories administered by the Chief Com-
missioner of British Burma (or Burma)" or to
"British Burma" or "Burma" (except where the
expression "Burma" occurs in section 3 of the
Petroleum Act, 1886), such reference shall be con-
sidered as referring to the Burma Gazette or to Lower
Burma, as the case may be.

Construc- tion
of referen-
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actments
to British
Burma and
Burma.

8. The unrepealed portions of Regulation III of
1818 of the Bengal Code shall, *mutatis mutandis*, be
deemed to extend, and on and from the sixteenth day
of September, 1875, to have extended, to Lower
Burma.

Extensio-
of Bengal
Regula-
tion III
1818, to
Lower
Burma.

9. In the tracts of country respectively known as
the Salween District and the Hill District of Arakan,
section 20 of the Police Act, 1861, shall not apply to
any police-officer appointed under section 4 of that
Act, and, notwithstanding anything in the Code of
Criminal Procedure, 1898, the Local Government
shall continue to have power to confer on any such
police-officer in either of those tracts, either generally
or in regard to particular cases or classes of cases, all
or any of the powers conferred or conferable by or
under that Code on any Magistrate.

Conferment
of magis-
terial and
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ers upon
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officers in
Salween and
Arakan Hill
Districts of
Lower
Burma.

The Shan States.

10. (1) The Local Government, with the previous
sanction of the Governor General in Council, may, by
notification in the Burma Gazette, extend, with such
restrictions and modifications as it thinks fit, to all or
any of the Shan States, or to any specified local area
in the Shan States, any enactment which is in force
in any part of Upper Burma at the date of the exten-
sion.

Law in the
Shan States.

(2) Unless

(The Shan States.—Sections 11-12.)

(2) Unless and until it is extended under section (1), or unless it is expressed by special notification of the Shan States to extend thereto, an instrument shall not be in force in the Shan States or any part thereof.

(3) The Local Government, with the previous sanction of the Governor General in Council, may by notification in the Burma Gazette, declare what territories constitute the Shan States for the purposes of this Act.

Administra-
tion of Shan
States by
their own
chiefs and
under their
own laws.

11. (1) Subject to the provisions of this Act and of any other enactment for the time being in force in a Shan State, and to such conditions as may have been, or may be, prescribed by the Local Government, with the approval of the Governor General in Council, in any instrument recognizing a person as the chief of the State, the administration of civil and criminal justice and the collection of the revenue within the State shall be vested in the person for the time being recognized by the Local Government as the chief of the State.

(2) Subject as aforesaid, the law to be administered in a Shan State shall be the customary law of the State in so far as that law is in accordance with justice, equity and good conscience, and in so far as the punishments which may be awarded thereunder, or the practices which are permitted thereby, are in conformity with the spirit of the law in force in the rest of British India.

Participation
of the
Government
in the ad-
ministration
of Shan
States.

12. (1) The Local Government may, by order,—

(a) appoint officers to undertake, or to take part in, the administration of civil and criminal justice and the collection of the revenue within the Shan States;

(b) with the previous sanction of the Governor General in Council, define the powers, and regulate the procedure, of officers so appointed and their deputies and subordinates;

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(General.—Section 13.)

- and of the chiefs and their deputies and subordinates;
- (c) with the previous sanction of the Governor General in Council, direct by what authority any jurisdiction, power or duty incident to the operation of any enactment for the time being in force in the Shan States is to be exercised or performed;
- (d) modify the customary law of the Shan States in so far as, in the opinion of the Local Government, that law is not in accordance with justice, equity and good conscience, or authorizes punishments, or permits practices, which are not in conformity with the spirit of the law in force in the rest of British India; and
- (e) modify the system of taxation in the Shan States and regulate the assessment and collection of the revenue therein.

(2) An order of the Local Government under sub-section (1) may have reference to any one Shan State or to any specified local area therein, or to any number of Shan States specified or referred to in the order.

General.

13. (1) Where in any suit or other proceeding in Burma it is necessary for the Court to decide any question regarding succession, inheritance, marriage or caste, or any religious usage or institution,—

Law to be administered in certain cases.

- (a) the Buddhist law in cases where the parties are Buddhists,
- (b) the Muhammadan law in cases where the parties are Mahammadans, and
- (c) the Hindu law in cases where the parties are Hindus,

shall form the rule of decision, except in so far as such law has by enactment been altered or abolished, or is opposed to any custom having the force of law.

(2) Subject
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(General.—Sections 14-15.)

(2) Subject to the provisions of sub-section (1) and of any other enactment for the time being in force, all questions arising in civil cases instituted in the Courts of Rangoon shall be dealt with and determined according to the law for the time being administered by the High Court of Judicature at Fort William in Bengal in the exercise of its ordinary original civil jurisdiction.

(3) In cases not provided for by sub-section (1) or sub-section (2), or by any other enactment for the time being in force, the decision shall be according to justice, equity and good conscience.

(4) This section does not extend to the Shan States.

Transfers of territory between Upper and Lower Burma.

14. (1) The Local Government, with the previous sanction of the Governor General in Council, may, by notification in the Burma Gazette, transfer any portion of Upper Burma to Lower Burma, or any portion of Lower Burma to Upper Burma, with effect from a date to be specified in the notification, and, on and with effect from that date, the portion so transferred shall form part of Lower Burma or Upper Burma, as the case may be.

(2) When any portion of Upper Burma (except the Shan States) is transferred to Lower Burma, the territory so transferred shall, unless the Governor General in Council otherwise directs, continue to be a Scheduled District.

(3) When any portion of Lower Burma is transferred to Upper Burma, the Governor General in Council may direct that the territory so transferred shall form part of the Scheduled District of Upper Burma.

Transfer to Lieutenant-Governor of powers and duties of Chief Commissioner.

15. All powers conferred or duties imposed upon the Chief Commissioner of British Burma or Burma by or under any enactment shall be deemed to be, and, on and with effect from the first day of May, 1897, to have been, conferred or imposed upon the Lieutenant-Governor of Burma; and, subject to the provisions of section 7, all references in any instrument

(General.—Sections 16-18.)

Laws.
Sections 14-15.)

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instrument to the said Chief Commissioner shall, on
with effect from that date, be construed as referring
the Lieutenant-Governor.

16. The enactments mentioned in the third
schedule are hereby amended to the extent and in
the manner specified in the fourth column thereof.

Amendment
of certain
enactments.

17. The enactments mentioned in the fourth
schedule may, without prejudice to any other mode
of citation, be cited for all purposes by the appropriate
short titles specified in the fourth column thereof.

Citation of
certain enact-
ments.

18. (1) The enactments mentioned in the fifth
schedule are hereby repealed to the extent specified
in the fourth column thereof.

Repeal of
certain enact-
ments.

(2) But the repeal by this Act of any enactment
shall not affect any other enactment in which the
enactment repealed has been applied, incorporated or
referred to;

and nothing in this Act shall affect the validity,
invalidity, effect or consequences of anything already
done or suffered, or any right, title, obligation or
liability already acquired, accrued or incurred, or
any remedy or proceeding in respect thereof, or any
release or discharge of or from any debt, penalty,
obligation, liability, claim or demand, or any indem-
nity already granted, or the proof of any past act
or thing;

nor shall anything in this Act affect any prin-
ciple or rule of law, or established jurisdiction, form
or course of pleading, practice or procedure, or exist-
ing usage, custom, privilege, restriction, exemption,
office or appointment, notwithstanding that the same
respectively may have been in any manner affirmed,
recognized or derived by, in or from any enactment
hereby repealed;

nor shall the repeal by this Act of any enactment
provide or restore any jurisdiction, office, custom,
liability, right, title, privilege, restriction, exemption,
usage, practice, procedure or other matter or thing
not now existing or in force.

THE

(The First Schedule.—Enactments declared in force in Upper Burma.)

THE FIRST SCHEDULE.

[See section 4, sub-section (1).]

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA.

[NOTE.—The citation of an enactment includes all enactments, passed before the date of the commencement of this Code, expressly amending the former enactment.]

1	2	3	4
Year.	No.	Short title.	Extent of application.
<i>Regulation of the Bengal Code.</i>			
1818	III	The Bengal State Prisoners Regulation, 1818.	So much as is unrepealed.
<i>Acts of the Governor General in Council.</i>			
1843	V	The Indian Slavery Act, 1843.	So much as is unrepealed.
1847	XX	The Indian Copyright Act, 1847.	Ditto.
1850	XII	The Public Accountants' Defaults Act, 1850.	Ditto.
"	XVIII	The Judicial Officers' Protection Act, 1850.	The whole Act.
"	XIX	The Apprentices Act, 1850	So much as is unrepealed.
"	XXXIV	The State Prisoners Act, 1850.	Ditto.
"	XXXVII	The Public Servants (Inquiries) Act, 1850.	Ditto.
1851	VIII	The Indian Tolls Act, 1851.	Ditto.
1852	XXX	The Indian Naturalization Act, 1852.	Ditto.
1853	II	The Landholders' Public Charges and Duties Act, 1853.	The whole Act.
1855	XII	The Legal Representatives' Suits Act, 1855.	So much as is unrepealed.

First Schedule.—Enactments declared in force in Upper Burma.)

THE FIRST SCHEDULE—contd.

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA—contd.

	3	4
No.	Short title.	Extent of application.
<i>Acts of the Governor General in Council—contd.</i>		
XIII	The Indian Fatal Accidents Act, 1855.	So much as is unrepealed.
XXIV	The Penal Servitude Act, 1855.	Ditto.
XI	The State Offences Act, 1857.	Ditto.
XXV	The Forfeiture Act, 1857	Ditto.
III	The State Prisoners Act, 1858.	Section 5.
XXXV	The Lunacy (District Courts) Act, 1858.	So much as is unrepealed.
XXXVI	The Indian Lunatic Asylums Act, 1858.	Ditto.
IX	The Forfeiture Act, 1859.	Ditto.
IX	The Employers and Workmen (Disputes) Act, 1860.	Ditto.
XXI	The Societies Registration Act, 1860.	Ditto.
XLV	The Indian Penal Code	Ditto.
V	The Police Act, 1861	Ditto.
XVI	The Excise (Spirits) Act, 1863.	Ditto.
III	The Foreigners Act, 1864.	Ditto.
VI	The Whipping Act, 1864.	So much as is unrepealed, except section 6.
XV	The Indian Tolls Act, 1864.	The whole Act.

(The First Schedule.—Enactments declared in force in Upper Burma.)

THE FIRST SCHEDULE—*contd.*

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA

1	2	3	
Year.	No.	Short title.	Extent of application.
<i>Acts of the Governor General in Council—contd.</i>			
1865	III	The Carriers Act, 1865 .	So much as is unrepealed.
"	X	The Indian Succession Act, 1865.	Ditto.
"	XXI	The Parsi Intestate Succession Act, 1865.	The whole Act.
1867	III	The Public Gambling Act, 1867.	So much as is unrepealed.
"	XXV	The Press and Registration of Books Act, 1867.	Ditto.
1869	IV	The Indian Divorce Act, 1869.	Ditto.
"	V	The Indian Articles of War.	Ditto.
"	XV	The Prisoners' Testimony Act, 1869.	Ditto.
"	XX	The Indian Volunteers Act, 1869.	Ditto.
1870	VII	The Court-fees Act, 1870.	Ditto.
"	XXIII	The Indian Coinage Act, 1870.	Ditto.
1871	I	The Cattle-trespass Act, 1871.	The whole Act.
"	V	The Prisoners Act, 1871 .	So much as is unrepealed.
"	XXIII	The Pensions Act, 1871 .	Ditto.
1872	I	The Indian Evidence Act, 1872.	Ditto.
"	IX	The Indian Contract Act, 1872.	Ditto.

Acts declared in force in Upper Burma.)

First Schedule.—Enactments declared in force in Upper Burma.)

SCHEDULE—contd.
ENACTMENTS DECLARED IN FORCE IN UPPER BURMA

THE FIRST SCHEDULE—contd.

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA—contd.

2	3	4
No.	Short title.	Extent of application.
<i>Acts of the Governor General in Council—contd.</i>		
5 .	So much as is unrepealed.	So much as is unrepealed.
Act,	Ditto.	Ditto.
Suc-	The whole Act.	Ditto.
; Act,	So much as is unrepealed.	Ditto.
eration	Ditto.	Ditto.
Act,	Ditto.	Ditto.
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imony	Ditto.	Ditto.
ers Act,	Ditto.	Ditto.
1870 .	Ditto.	Ditto.
ge Act,	Ditto.	Ditto.
Act,	The whole Act.	Ditto.
1871 .	So much as is unrepealed.	Ditto.
1871 .	Ditto.	Ditto.
Act,	Ditto.	Ditto.
Act,	Ditto.	Ditto.
Act,	Ditto.	Ditto.
1876 .	So much as is unrepealed.	Ditto.
1876 .	Ditto.	Ditto.
Act,	Ditto.	Ditto.
Act,	Ditto.	Ditto.
Act,	Ditto.	Ditto.
1877 .	So much as is unrepealed.	Ditto.
1877 .	Ditto.	Ditto.
Act,	Ditto.	Ditto.
Act,	Ditto.	Ditto.
Act,	Ditto.	Ditto.
1877 .	So much as is unrepealed.	Ditto.
1877 .	Ditto.	Ditto.
Act,	Ditto.	Ditto.
Act,	Ditto.	Ditto.
Act,	Ditto.	Ditto.

(The First Schedule.—Enactments declared in force in Upper Burma.)

THE FIRST SCHEDULE—contd.

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA

1	2	3	4
Year.	No.	Short title.	Extent of application.
<i>Acts of the Governor General in Council—contd.</i>			
1877	XI	The Military Lunatics Act, 1877.	So much as is unrepealed.
"	XV	The Indian Limitation Act, 1877.	Ditto.
1878	I	The Opium Act, 1878.	Ditto.
"	VI	The Indian Treasure-trove Act, 1878.	Ditto.
"	VIII	The Sea Customs Act, 1878.	The whole Act.
"	XI	The Indian Arms Act, 1878.	So much as is unrepealed.
1879	I	The Indian Stamp Act, 1879.	Ditto.
"	III	The Destruction of Records Act, 1879.	Sections 2, 4, 5, 7 and 8.
"	XI	The Local Authorities Loan Act, 1879.	The whole Act.
"	XIV	The Hackney Carriage Act, 1879.	So much as is unrepealed.
"	XX	The Glanders and Farcy Act, 1879.	Ditto.
"	XXI	The Foreign Jurisdiction and Extradition Act, 1879.	Ditto.
1880	V	The Burma Boundaries Act, 1880.	Ditto.
"	XIII	The Vaccination Act, 1880.	The whole Act.
1881	V	The Probate and Administration Act, 1881.	So much as is unrepealed.

SCHEDULE—contd.
ENACTMENTS DECLARED IN FORCE IN UPPER BURMA

No.	Short title.	Extent of application.
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Acts of the Governor General in Council—contd.

Police Act,	So much as is unrepealed.
Registration Act,	Ditto.
78	Ditto.
Revenue Act,	Ditto.
8	The whole Act.
18	So much as is unrepealed.
19	Ditto.
of Revenue Act,	Sections 2, 4, 5, 7 and 8.
Authorities	The whole Act.
Marriage	So much as is unrepealed.
Farey	Ditto.
Judicial	Ditto.
Boundaries	Ditto.
, 1880.	The whole Act.
Administration	So much as is unrepealed.

THE FIRST SCHEDULE—contd.

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA—contd.

No.	Short title.	Extent of application.
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Acts of the Governor General in Council—contd.

XI	The Municipal Taxation Act, 1881.	The whole Act.
XXVI	The Negotiable Instruments Act, 1881.	So much as is unrepealed.
VI	The Indian Companies Act, 1882.	The whole Act.
XII	The Indian Salt Act, 1882.	Sections 1, 2, 6, 7 and 8 and Chapter IV.
XIV	The Code of Civil Procedure.	So much as is unrepealed.
XVIII	The Burma Steam-boilers and Prime-movers Act, 1882.	The whole Act.
XX	The Indian Paper Currency Act, 1882.	So much as is unrepealed.
XIX	The Land Improvement Loans Act, 1883.	Ditto.
IV	The Indian Explosives Act, 1884.	Ditto.
VI	The Inland Steam-vessels Act, 1884.	Ditto.
XII	The Agriculturists' Loans Act, 1884.	The whole Act.
XVI	The Burma Gaming Act, 1884.	Ditto.
XIII	The Indian Telegraph Act, 1885.	Ditto.
II	The Indian Income-tax Act, 1886.	So much as is unrepealed.

(The First Schedule.—Enactments declared in force in Upper Burma.)

THE FIRST SCHEDULE—contd.

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA.

1	2	3	4	5
Year.	No.	Short title.	Extent of application.	No.
<i>Acts of the Governor General in Council—contd.</i>				
1886	VI	The Births, Deaths and Marriages Registration Act, 1886.	So much as is unrepealed.	
"	XI	The Indian Tramways Act, 1886.	Ditto.	
"	XII	The Petroleum Act, 1886 .	The whole Act.	
"	XIII	The Indian Securities Act, 1886.	So much as is unrepealed.	
1887	VII	The Suits Valuation Act, 1887.	Ditto.	
"	IX	The Provincial Small Cause Courts Act, 1887.	Ditto.	
"	XIII	The Electricity Act, 1887 .	The whole Act.	
"	XIV	The Indian Marine Act, 1887.	Ditto.	
"	XV	The Burma Military Police Act, 1887.	Ditto.	
"	XX	The Wild Birds' Protection Act, 1887.	Ditto.	
1888	III	The Police Act, 1888 .	Ditto.	
"	V	The Inventions and Designs Act, 1888.	Ditto.	
"	VIII	The Indian Tolls Act, 1888.	So much as is unrepealed.	
"	XVIII	The Burma Financial Commissioners Act, 1888.	Ditto.	
1889	I	The Metal Tokens Act, 1889.	Ditto.	

SCHEDULE—contd.

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA—contd.

No.	Short title.	Extent of application.
		Extent of application.

Acts of the Governor General in Council—contd.

1886 .	The whole Act.	So much as is unrepealed.
1887 .	The whole Act.	So much as is unrepealed.
1888 .	So much as is unrepealed.	So much as is unrepealed.
1889 .	Ditto.	Ditto.
1890 .	Ditto.	Ditto.
1891 .	Ditto.	Ditto.
1892 .	Ditto.	Ditto.
1893 .	Ditto.	Ditto.
1894 .	Ditto.	Ditto.
1895 .	Ditto.	Ditto.
1896 .	Ditto.	Ditto.
1897 .	Ditto.	Ditto.
1898 .	Ditto.	Ditto.
1899 .	Ditto.	Ditto.
1900 .	Ditto.	Ditto.
1901 .	Ditto.	Ditto.
1902 .	Ditto.	Ditto.
1903 .	Ditto.	Ditto.
1904 .	Ditto.	Ditto.
1905 .	Ditto.	Ditto.
1906 .	Ditto.	Ditto.
1907 .	Ditto.	Ditto.
1908 .	Ditto.	Ditto.
1909 .	Ditto.	Ditto.
1910 .	Ditto.	Ditto.
1911 .	Ditto.	Ditto.
1912 .	Ditto.	Ditto.
1913 .	Ditto.	Ditto.
1914 .	Ditto.	Ditto.
1915 .	Ditto.	Ditto.
1916 .	Ditto.	Ditto.
1917 .	Ditto.	Ditto.
1918 .	Ditto.	Ditto.
1919 .	Ditto.	Ditto.
1920 .	Ditto.	Ditto.
1921 .	Ditto.	Ditto.
1922 .	Ditto.	Ditto.
1923 .	Ditto.	Ditto.
1924 .	Ditto.	Ditto.
1925 .	Ditto.	Ditto.
1926 .	Ditto.	Ditto.
1927 .	Ditto.	Ditto.
1928 .	Ditto.	Ditto.
1929 .	Ditto.	Ditto.
1930 .	Ditto.	Ditto.
1931 .	Ditto.	Ditto.
1932 .	Ditto.	Ditto.
1933 .	Ditto.	Ditto.
1934 .	Ditto.	Ditto.
1935 .	Ditto.	Ditto.
1936 .	Ditto.	Ditto.
1937 .	Ditto.	Ditto.
1938 .	Ditto.	Ditto.
1939 .	Ditto.	Ditto.
1940 .	Ditto.	Ditto.
1941 .	Ditto.	Ditto.
1942 .	Ditto.	Ditto.
1943 .	Ditto.	Ditto.
1944 .	Ditto.	Ditto.
1945 .	Ditto.	Ditto.
1946 .	Ditto.	Ditto.
1947 .	Ditto.	Ditto.
1948 .	Ditto.	Ditto.
1949 .	Ditto.	Ditto.
1950 .	Ditto.	Ditto.
1951 .	Ditto.	Ditto.
1952 .	Ditto.	Ditto.
1953 .	Ditto.	Ditto.
1954 .	Ditto.	Ditto.
1955 .	Ditto.	Ditto.
1956 .	Ditto.	Ditto.
1957 .	Ditto.	Ditto.
1958 .	Ditto.	Ditto.
1959 .	Ditto.	Ditto.
1960 .	Ditto.	Ditto.
1961 .	Ditto.	Ditto.
1962 .	Ditto.	Ditto.
1963 .	Ditto.	Ditto.
1964 .	Ditto.	Ditto.
1965 .	Ditto.	Ditto.
1966 .	Ditto.	Ditto.
1967 .	Ditto.	Ditto.
1968 .	Ditto.	Ditto.
1969 .	Ditto.	Ditto.
1970 .	Ditto.	Ditto.
1971 .	Ditto.	Ditto.
1972 .	Ditto.	Ditto.
1973 .	Ditto.	Ditto.
1974 .	Ditto.	Ditto.
1975 .	Ditto.	Ditto.
1976 .	Ditto.	Ditto.
1977 .	Ditto.	Ditto.
1978 .	Ditto.	Ditto.
1979 .	Ditto.	Ditto.
1980 .	Ditto.	Ditto.
1981 .	Ditto.	Ditto.
1982 .	Ditto.	Ditto.
1983 .	Ditto.	Ditto.
1984 .	Ditto.	Ditto.
1985 .	Ditto.	Ditto.
1986 .	Ditto.	Ditto.
1987 .	Ditto.	Ditto.
1988 .	Ditto.	Ditto.
1989 .	Ditto.	Ditto.
1990 .	Ditto.	Ditto.
1991 .	Ditto.	Ditto.
1992 .	Ditto.	Ditto.
1993 .	Ditto.	Ditto.
1994 .	Ditto.	Ditto.
1995 .	Ditto.	Ditto.
1996 .	Ditto.	Ditto.
1997 .	Ditto.	Ditto.
1998 .	Ditto.	Ditto.
1999 .	Ditto.	Ditto.
2000 .	Ditto.	Ditto.

1899

THE FIRST SCHEDULE.—Enactments declared in force in Upper Burma.)

THE FIRST SCHEDULE—contd.

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA—contd.

No.	Short title.	Extent of application.
		Extent of application.

Acts of the Governor General in Council—contd.

II	The Measures of Length Act, 1889.	The whole Act.
IV	The Indian Merchandise Marks Act, 1889.	So much as is unrepealed.
VI	The Probate and Administration Act, 1889.	So much as is unrepealed, except section 21.
VII	The Succession Certificate Act, 1889.	The whole Act.
XI	The Lower Burma Courts Act, 1889.	Sections 46 and 47.
XII	The Cantonments Act, 1889.	So much as is unrepealed.
XV	The Indian Official Secrets Act, 1889.	The whole Act.
I	The Revenue Recovery Act, 1890.	Ditto.
VI	The Charitable Endowments Act, 1890.	Ditto.
VIII	The Guardian and Wards Act, 1890.	Ditto.
IX	The Indian Railways Act, 1890.	So much as is unrepealed.
XI	The Prevention of Cruelty to Animals Act, 1890.	The whole Act.
XIII	The Excise (Malt Liguors) Act, 1890.	Section 9.
XVIII	The Bankers' Books Evidence Act, 1891.	The whole Act.
II	The Marriages Validation Act, 1892.	Ditto.

(The First Schedule.—Enactments declared in force in Burma.)

THE FIRST SCHEDULE—contd.

ENACTMENTS DECLARED IN FORCE IN UPPER BURMA

1	2	3	4
Year.	No.	Short title.	Extent of application.
<i>Acts of the Governor General in Council—contd.</i>			
1892	X	The Government Management of Private Estates Act, 1892.	The whole Act.
1893	IV	The Partition Act, 1893 .	Ditto.
"	V	The Foreign Jurisdiction (Capital Sentences) Act, 1893.	Ditto.
1894	I	The Land Acquisition Act, 1894.	Ditto.
"	IX	The Prisons Act, 1894 .	Ditto.
1895	IX	The Extradition (India) Act, 1895.	Ditto.
"	X	The Indian Railway Companies Act, 1895.	Ditto.
"	XII	The Indian Companies (Memorandum of Association) Act, 1895.	Ditto.
"	XV	The Crown Grants Act, 1895.	Ditto.
"	XX	Ex-King Thebaw's Act, 1895.	Ditto.
1896	XII	The Excise Act, 1896 .	Ditto.
1897	III	The Epidemic Diseases Act, 1897.	Ditto.
"	VIII	The Reformatory Schools Act, 1897.	Ditto.
"	IX	The Provident Funds Act, 1897.	Ditto.
"	X	The General Clauses Act, 1897.	Ditto.

(The Second Schedule.—Addition to the Whippings)

"(2) The Local Government may, by notification in the Burma Gazette, suspend the operation of this section, in whole or in part, in any district or part of a district, and, with the previous sanction of the Governor General in Council, by like notification, remove the suspension of its operation.

"(3) This section shall be read subject to the provisions of section 393 of the Code of Criminal Procedure, 1898.

"THE LIST OF OFFENCES.

Section of Indian Penal Code.	Offence.
	Rioting armed with deadly weapon.
302	Murder.
304	Culpable homicide not amounting to murder.
307	Attempt to murder.
325	Voluntarily causing grievous hurt.
326	Voluntarily causing grievous hurt by dangerous weapons or means.
327	Voluntarily causing hurt to extort property or a valuable security, or to constrain to do anything which is illegal, or which may facilitate the commission of an offence.
329	Voluntarily causing grievous hurt to extort property or a valuable security, or to constrain to do anything which is illegal, or which may facilitate the commission of an offence.
333	Voluntarily causing grievous hurt to deter a public servant from his duty.
332	Theft, preparation having been made for causing death, or hurt, or restraint, or fear of death, or of hurt, or of restraint, in order to the committing of such theft or to retiring after committing it, or to retaining property taken by it.
336	Extortion by putting a person in fear of death or grievous hurt.
337	Putting or attempting to put a person in fear of death or grievous hurt in order to commit extortion.

Robber
 Attempt
 Person
 Comm
 Robbe
 Dacoit
 Murder
 Robber
 Attempt
 Weapi
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 Belong
 Habit
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Second Schedule.—Addition to the Whipping Act, 1864.)

THE SECOND SCHEDULE—conold.

“ THE LIST OF OFFENCES.

Offence.

Robbery.

Attempt to commit robbery.

Person voluntarily causing hurt in committing or attempting to commit robbery, or any other person jointly concerned in such robbery.

Dacoity.

Murder in dacoity.

Robbery or dacoity, with attempt to cause death or grievous hurt. Attempt to commit robbery or dacoity when armed with deadly weapon.

Making preparation to commit dacoity.

Belonging to a gang of persons associated for the purpose of habitually committing dacoity.

Belonging to a wandering gang of persons associated for the purpose of habitually committing thefts.

Being one of five or more persons assembled for the purpose of committing dacoity.

Dishonestly receiving stolen property, knowing that it was obtained by dacoity.

Mischief by fire or explosive substance with intent to cause damage to amount of one hundred rupees or upwards, or, in case of agricultural produce, ten rupees or upwards.

Mischief by fire or explosive substance with intent to destroy a house, &c.

Mischief committed after preparation made for causing death or hurt, &c.

Lurking house-trespass or house-breaking, after preparation made for causing hurt, assault, &c.

Lurking house-trespass or house-breaking by night, after preparation made for causing hurt, &c.

Grievous hurt caused whilst committing lurking house-trespass or house-breaking.

Death or grievous hurt caused by one of several persons jointly concerned in house-breaking by night, &c.

Criminal intimidation, if threat be to cause death or grievous hurt, &c.

Abetment of any of the foregoing offences.

Attempt to commit any of those offences which are not themselves expressed to be attempts to commit offences.”

Burma Laws.
(The Third Schedule.—Amendments.)

THE THIRD SCHEDULE.

(See section 16.)

AMENDMENTS.

1	2	3	4
Year.	No.	Short title.	Amendment.
<i>Part I.—Acts of the Governor General in Council.</i>			
1875	VII	The Burma Fisheries Act, 1875.	To section 2 add :— “fixed obstruction” includes any bank or dam, or any fixed obstruction which impedes navigation, or prevents the flow of water, or prevents any vessel proceeding up or down stream, and “implement” includes any machine or engine for catching fish, or any fixed obstruction. In section 6, for the first proviso substitute No fixed obstruction.
1876	II	The Burma Land and Revenue Act, 1876.	In section 55, in the second proviso, Chief Commissioner, substitute District Commissioner.
1877	XIII	The Burma Embankment Act, 1877.	In section 7, clause (a), after “insert or of which he is the owner,”
1879	IX	The Burma Coast-lights Act, 1879.	In section 16, for on or before the first day of October in each year, substitute publish annually.
”	XV	The Rangoon Port Commissioners Act, 1879.	In section 1, for the last sentence substitute Nothing herein contained shall affect the powers conferred on the Local Government under the Indian Ports Act, 1889, section 36 and section (5).
1880	II	The Lower Burma District Cesses and Rural Police Act, 1880.	In section 1, for the second proviso substitute Provided also that nothing herein contained applies to any town to which the Burma Municipal Act, 1898, extends. In section 9, for the proviso substitute— Provided that the Local Government may at any time, for reasons to be recorded, transfer a sum of money from the accounts of any one district to the accounts of any other district.

(The Third Schedule.—Amendments.)

THE THIRD SCHEDULE—contd.

AMENDMENTS—contd.

No.	Short title.	Amendment.
<i>Part I.—Acts of the Governor General in Council—contd.</i>		
II	The Pegu and Sittang Canal Act, 1881.	In section 15, for Deputy Commissioners of Rangoon and Suwegyin, substitute Deputy Commissioner of Pegu; and omit in the said districts respectively.
XIX	The Burma Forest Act, 1881.	In section 3, after Deputy Conservators, insert Extra Deputy Conservators, and for Sub-Assistant Conservators substitute Extra Assistant Conservators. In the heading to Chapter IV, for NATURAL PRODUCE substitute FOREST-PRODUCE. In section 37, for pasturage or of the natural produce, substitute forest-produce, and in clauses (c), (g) and (h), for natural produce, wherever the words occur, substitute forest-produce. In section 43, clauses (g) and (h), for stations, wherever the word occurs, substitute revenue-stations. In section 45, for station, wherever the word occurs, substitute revenue-station.
XVIII	The Burma Steam-boilers and Prime-movers Act, 1882.	In section 18, after clause (a) insert:— (aa) for delegating to Commissioners all or any of the powers conferred upon him by sections 3 and 9;.
XXII	The Rangoon Tramways Act, 1883.	In section 2, for the definition of "committee" substitute:— "committee" means the committee for the town of Rangoon continued or appointed under the Burma Municipal Act, 1898.
XV	The Burma Military Police Act, 1887.	In section 1, sub-section (2), after and add applies to every member of the Burma military police-force, wherever he may be; and.

(The Third Schedule.—Amendments.)

THE THIRD SCHEDULE—contd.

AMENDMENTS—contd.

1	2	3	4
Year.	No.	Short title.	Amendment.

Part I.—Acts of the Governor General in Council—contd.

1889	III	The Lower Burma Village Act, 1889.	In section 6, sub-section (1), eight words <i>substitute</i> — The headman of a village shall to perform the following duties, namely:— In section 6, sub-section (2), <i>substitute</i> public duties. In section 8, for duties <i>substitute</i> duties.
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Part II.—Regulations made under the Government of India Act, 1858 (Vict., c. 3).

1874	IX	The Arakan Hill District Laws Regulation, 1874.	For section 5 <i>substitute</i> :— 5. Notwithstanding anything to the contrary in any Act or Regulation, no license shall be granted for the manufacture, or deal in, arms or ammunition without the sanction of the Local Government. In the first division (<i>Acts</i>) of the Schedule, <i>omit</i> the entries in the column relating to Acts of 1850, and to the division— XIV of 1874 . . . Scheduled Districts XV of 1874 . . . Laws Local Extent. V of 1875 . . . Unattested Sepoys. VII of 1875 . . . B u r m a Fisheries. IX of 1875 . . . Majority I of 1897 . . . Amending Act XXXVII of 1890.
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4	3	4
Amendment	No.	Amendment.
<p><i>General in Council—contd.</i></p> <p>In section 6, sub-section eight words substitute. The headman of a village to perform the following namely:— In section 6, sub-section substitute public duties. In section 8, for duties substitute duties.</p> <p><i>Government of India Act, 1870 (33 Vict., c. 3).</i></p> <p>For section 5 substitute:—</p> <p>5. Notwithstanding anything in the Operation of Indian Arms Act XI, 1878, or in any rule made under that Act, no license shall be granted without the sanction of the Local Government.</p> <p>In the first division (Acts) of the Schedule, omit the entries in the column relating to Act of 1850, and to the division of 1850, and to the division of 1850.</p>	<p>V The Upper Burma Municipal Regulation, 1887.</p> <p>IX The Upper Burma Frontier Crossing and Disturbed Districts Regulation, 1887.</p> <p>XII The Upper Burma Ruby Regulation, 1887.</p> <p>XIV The Upper Burma Village Regulation, 1887.</p>	<p>In section 21, after any rule made under, insert section 6 or, and for that section substitute section 12.</p> <p>In section 2, sub-section (2), for Chindwin, substitute Upper Chindwin, after Bhamo insert Myitkyina, and for Yamethin and Pinyinana substitute and Yamethin.</p> <p>In section 16, for Upper Burma Land Acquisition Regulation, IX of 1886, substitute Land Acquisition Act, 1894, and for that Regulation substitute that Act.</p> <p>In section 5, for the first eight words substitute:— The headman of a village shall be bound to perform the following public duties, namely:— In section 7, for duties substitute public duties.</p> <p>After section 14 add:— 14A. (1) Whoever holds a pwe in any village without a license granted by the Deputy Commissioner in this behalf, or promotes the holding of, or takes part in, a pwe held without such license, shall be punished, on conviction by a Magistrate, with imprisonment for a term which may extend to three months, or with fine which may extend to five hundred rupees, or with both.</p> <p>(2) No fee shall be paid on the application for, or on the issue of, the license required by sub-section (1).</p>

2	3	4
No.	Short title.	Amendment.
V	The Upper Burma Municipal Regulation, 1887.	In section 21, after any rule made under, insert section 6 or, and for that section substitute section 12.
IX	The Upper Burma Frontier Crossing and Disturbed Districts Regulation, 1887.	In section 2, sub-section (2), for Chindwin, substitute Upper Chindwin, after Bhamo insert Myitkyina, and for Yamethin and Pinyinana substitute and Yamethin.
XII	The Upper Burma Ruby Regulation, 1887.	In section 16, for Upper Burma Land Acquisition Regulation, IX of 1886, substitute Land Acquisition Act, 1894, and for that Regulation substitute that Act.
XIV	The Upper Burma Village Regulation, 1887.	In section 5, for the first eight words substitute:— The headman of a village shall be bound to perform the following public duties, namely:— In section 7, for duties substitute public duties.

(The Third Schedule.—Amendments.)

THE THIRD SCHEDULE—contd.

AMENDMENTS—contd.

1	2	3	4
Year.	No.	Short title.	Amendment.
<i>Part II.—Regulations made under the Government of India Act, 1858 (Vict., c. 3)—contd.</i>			
1889	III	The Upper Burma Land and Revenue Regulation, 1889.	In section 36, sub-section (1), ascertain <i>substitute</i> may ascertain
1891	VI	The Upper Burma Towns Regulation, 1891.	<p><i>After section 7 add :—</i></p> <p>7A. (1) Whoever holds town license or Deputy Commissioner or by an officer on behalf, or promotes the holding of a <i>pwé</i> held without license, shall be punished by a Magistrate, with imprisonment for a term which may extend to six months, or with fine which may amount to five hundred rupees, or with both.</p> <p>(2) No fee shall be paid on the application for, or on the issue of, the license required by sub-section (1).</p>
1892	V	The Upper Burma Criminal Justice Regulation, 1892.	<p>In section 2, sub-section (1), for 1892, <i>substitute</i> 1898.</p> <p>In the second column of the table annexed to section 5 of the schedule, for 1891, clause (c), <i>substitute</i> To take cognizance of any offence upon information received from any person other than a police-officer, or upon his own knowledge or suspicion, that such offence has been committed, section 190, sub-section (1), clause (c); for To entertain complaints, section 191, <i>substitute</i> To take cognizance of an offence upon receiving a complaint of facts which constitute such offence, section 190, sub-section (1), clause (a); and for To receive police reports, section 191, clause (b), <i>substitute</i> To take cognizance of an offence upon a</p>

police-report

(The Third Schedule.—Amendments.)

THE THIRD SCHEDULE—contd.

AMENDMENTS—contd.

Amendments.)

E—contd.

7.

4
Amendment.

2	3	4
No.	Short title.	Amendment.

II.—Regulations made under the Government of India Act, 1870 (33 Vict., c. 3)—contd.

V—contd.

police-report of facts which constitute such offence, section 190, sub-section (1), clause (b).

After section XIV of the schedule add:—

XIVA. Notwithstanding anything in section 526, a Court of Transfer of cases. (Section 526.) Session may,—

- (1) if it is absolutely debarred by section 487 from trying any case committed to it, or by section 556 from hearing any appeal pending before it, direct that such case or appeal be transferred for trial or hearing to any other Criminal Court of equal jurisdiction;
- (2) exercise as regards all Criminal Courts subordinate to its authority all the powers with respect to the transfer of criminal cases and appeals conferred upon the High Court by section 526:

Provided, first, that an application for the exercise of the power conferred by this section, if founded upon a report of the Judge or Magistrate before whom the case or appeal is pending, need not be supported by affidavit or affirmation:

Provided, secondly, that the Court shall, before directing the transfer of a case or of an appeal under this section, issue a notice to the accused requiring him to show cause on a certain day, to be fixed in the notice, why the said case or appeal should not be transferred to some Court therein named or to such other Court of competent jurisdiction as might be determined:

Government of India Act, 1870, section 36, sub-section 1, certain substitute may

section 7 add:—

(1) Whoever holds a licence for holding town meetings or promoting or taking part in, unlicensed meetings, or by an officer or by the Deputy Commissioner, or who aids, abets, or promotes the holding of such meetings, shall be punished, on conviction by a Magistrate, with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

No fee shall be paid on an application for, or on the issue of, a licence required by sub-section (1).

section 2, sub-section (1), substitute 1898.

the second column of the schedule to section 5 of the schedule to the Government of India Act, 1870, clause (c), substitute To entertain complaints of an offence upon receiving a report of an offence upon receiving a complaint of facts which constitute such offence, section 190, sub-section (1), clause (a); and for To receive police reports, section 191, clause (b), substitute To take cognizance of an offence upon a

police-report

(The Third Schedule.—Amendments.)

THE THIRD SCHEDULE—concl'd.

AMENDMENTS—concl'd.

1	2	3	
Year.	No.	Short title.	Amendment.

Part II.—Regulations made under the Government of India Act, 1858 (1858, c. 3)—concl'd.

1892	V—concl'd.		<p>Provided, thirdly, that the Court may, on the application of the Attorney-General or of the Public Prosecutor, vary any order made at a Session under this section, or any other order in lieu thereof.</p> <p>In section XVI of the said Act, clause (c), substitute— (2), clause (c).</p>
1896	I	The Upper Burma Civil Courts Regulation, 1896.	<p>To section 12 add:—</p> <p>(4) The period of limitation for appeal to the Divisional Court, under clause (b) of sub-section (1), shall be sixty days, and in the computation of that period and in all other respects the limitation of the appeal shall be governed by the provisions of the Indian Limitation Act, 1877.</p> <p>To section 13 add:—</p> <p>The period of limitation for an appeal to the Court of the Judicial Commission under this section shall be sixty days, and in the computation of that period and in all other respects the limitation of the appeal shall be governed by the provisions of the Indian Limitation Act, 1877.</p>

Part III.—Regulation of the Bengal Code.

1812	XI	The Bengal Foreign Immigrants Regulation, 1812.	In section 2, for the substitute—
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	4
Amendment	

Government of India Act
—concl'd.

Provided, thirdly, that the Governor-General may, on the application of the Public Prosecutor, vary any order made at any Session under this section or any other order in lieu thereof.

In section XVI of the Act, clause (c), substitute clause (2), clause (c).

To section 12 add:—

(4) The period of limitation for an appeal to the Divisional Court shall be sixty days, and in the computation of that period and in all other respects the limitation of the appeal shall be governed by the provisions of the Indian Limitation Act, 1877.

To section 13 add:—

The period of limitation for an appeal to the Court of the Judicial Commissioner under this section shall be sixty days, and in the computation of that period and in all other respects the limitation of the appeal shall be governed by the provisions of the Indian Limitation Act, 1877.

the Bengal Code.

In section 2, for he substitute

(The Fourth Schedule.—Short Titles.)

THE FOURTH SCHEDULE.

(See section 17.)

SHORT TITLES.

No.	Subject.	Short title.
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Acts of the Governor General in Council.

XVIII	To provide for the appointment of a Financial Commissioner for Burma and for the definition of his functions.	The Burma Financial Commissioner's Act, 1888.
III	To amend the Rangoon Port Commissioners Act, 1879.	The Rangoon Port Commissioners Act (1879) Amendment Act, 1892.
XI	To amend the Lower Burma Village Act, 1889.	The Lower Burma Village Act (1889) Amendment Act, 1894.
XI	To remove certain doubts as to the validity of certain proceedings and acts of certain officers of the Pegu and Tenasserim Divisions in Lower Burma and to prevent their being raised in the future.	The Pegu and Tenasserim Validation Act, 1895.
XVIII	To amend the Lower Burma Village Act, 1889, and the Lower Burma Towns Act, 1892.	The Lower Burma Villages and Towns Law Amendment Act, 1895.

Regulations made under the Government of India Act, 1870 (33 Vict., c. 3).

I	To amend the Upper Burma Civil Justice Regulation, 1886, the Upper Burma Stamps and Limitation Regulation, 1887, and the Upper Burma Village Regulation, 1887.	The Upper Burma Village Regulation (1887) Amendment Regulation, 1891.
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(The Fourth Schedule—Short Titles.)

THE FOURTH SCHEDULE—*contd.*SHORT TITLES—*contd.*

1	2	3	4
Year.	No.	Subject.	Short titles.

Regulations made under the Government of India Act, 1870
c. 5)—*contd.*

1891	V	To amend the Upper Burma Ruby Regulation, 1887.	The Upper Burma Ruby Regulation (1887) Amendment Regulation, 1891.
1892	II	To amend the Arakan Hills Civil Justice Regulation, 1874.	The Arakan Hills Civil Justice Regulation (1874) Amendment Regulation, 1892.
1894	III	To amend the Upper Burma Land and Revenue Regulation, 1889.	The Upper Burma Land and Revenue Regulation (1889) Amendment Regulation, 1894.
"	IV	To amend the Upper Burma Village Regulation, 1887.	The Upper Burma Village Regulation (1887) Amendment Regulation, 1894.
1895	II	To amend the Upper Burma Land and Revenue Regulation, 1889.	The Upper Burma Land and Revenue Regulation (1889) Amendment Regulation, 1895.
1896	IV	To amend the Upper Burma Village Regulation, 1887, the Upper Burma Land and Revenue Regulation, 1889, and the Upper Burma Towns Regulation, 1891.	The Upper Burma Village Regulation, the Upper Burma Land-revenue Law Amendment Regulation, 1896.
1897	I	To amend the Upper Burma Ruby Regulation, 1887.	The Upper Burma Ruby Regulation (1887) Amendment Regulation, 1897.

THE FIFTH

No.	Short title.
	<i>Government of India Act, 1870 (c. 3)—contd.</i>
Upper Burma Regulation, 1887.	The Upper Burma Regulation (1887) Amendment Regulation
Arakan Hills Regulation,	The Arakan Hills Civil Regulation (1874) Amendment Regulation, 1892.
Upper and Revenue, 1889.	The Upper Burma Land Revenue Regulation (1889) Amendment Regulation, 1894.
Upper Regulation.	The Upper Burma Villages Regulation (1887) Amendment Regulation
Upper Revenue.	The Upper Burma Land Revenue Regulation (1889) Amendment Regulation, 1895.
Upper Regulation, Burma and the Towns	The Upper Burma Villages Land-revenue Law Amendment Regulation, 1896.
Upper Regulation,	The Upper Burma Rubys Regulation (1887) Amendment Regulation, 1897.

THE FIFTH

THE FIFTH SCHEDULE.

(See section 18.)

REPEALS.

No.	Short title or subject.	Extent of repeal.
<i>Part I.—Acts of the Governor General in Council.</i>		
I	The Legal Practitioners Act, 1846.	The whole Act, in so far as it applies to Burma.
XX	The Legal Practitioners Act, 1853.	The whole Act, in so far as it applies to Burma.
XXVI	Making better provision for the education of male minors subject to the superintendence of the Court of Wards.	The whole Act, in so far as it applies to Burma.
VII	The Burma Fisheries Act, 1875.	In section 2, the word and where it occurs after the word eggs. In section 7, the words or fixed engine and the words or engine wherever they occur. In section 8, clause (e), the words and engines.
II	The Burma Land and Revenue Act, 1876.	In section 40, clause (a), the words prepare or, the words preparing or and the words catch, beeswax, honey, lao, cardamoms and other forest-produce or. Section 61.
XV	The Rangoon Port Commissioners Act, 1879.	Section 43. In section 56, the proviso. In section 67, the word new in each of the places in which it occurs.
XX	The Indian Paper Currency Act, 1882.	In section 5, clause (e), section 7, clause (b), and section 17, the word British wherever it occurs.

(The Fifth Schedule.—Repeals.)

THE FIFTH SCHEDULE—*contd.*REPEALS—*contd.*

1	2	3	4
Year.	No.	Short title or subject.	Extent of repeal.
<i>Part I.—Acts of the Governor General in Council—contd.</i>			
1884	XVII	The Burma Municipal Act, 1884.	The whole Act.
1886	XX	The Upper Burma Laws Act, 1886.	The whole Act.
1887	XV	The Burma Military Police Act, 1887.	In section 1, sub-section (inclusive of Upper Burma and Shan States).
1888	XV	The Shan States Act, 1888	The whole Act.
"	XVIII	The Burma Financial Commissioner's Act, 1888.	In section 1, sub-section (inclusive of Upper Burma and Shan States). So much of section 7 and as relates to Act XX of 1886.
"	XIX	Amending the Burma Municipal Act, 1884.	The whole Act.
1889	VI	The Probate and Administration Act, 1889.	In section 1, sub-section (inclusive of Upper Burma and Shan States).
"	VII	The Succession Certificate Act, 1889.	In section 1, sub-section (inclusive of Upper Burma and Shan States).
"	XI	The Lower Burma Courts Act, 1889.	So much of section 2 and of the first schedule as relates to Act XX of 1886. Section 4. So much of section 97 and of the second schedule as relates to Regulation IX of 1874. Sections 99, 100, 101, 102 and the third schedule.

	4
	Extent of repeal.
Act, The whole Act.	
Laws The whole Act.	
Police In section 1, sub-section (1) (inclusive of Upper Burma and Shan States).	
1888 The whole Act.	
Municipal Act, In section 1, sub-section (1) (inclusive of Upper Burma and Shan States).	
	So much of section 7 and of the first schedule as relates to Act XX of 1886.
Madras The whole Act.	
1889 In section 1, sub-section (2) (inclusive of Upper Burma and Shan States).	
1890 In section 1, sub-section (3) (inclusive of Upper Burma and Shan States).	
	So much of section 2 and of the first schedule as relates to Act XX of 1886.
	Section 4.
	So much of section 97 and of the second schedule as relates to Regulation IX of 1874.
	Sections 99, 100, 101, 102 and the third schedule.

	3	4
	Short title or subject.	Extent of repeal.
<i>Part I.—Acts of the Governor General in Council—contd.</i>		
XIII	The Cantonments Act, 1889.	In section 1, sub-section (2), the words inclusive of Upper Burma. So much of section 2 and of the schedule as relates to Act XX of 1886.
I	The Revenue Recovery Act, 1890.	In section 1, sub-section (2), the words Upper Burma and.
VI	The Charitable Endowments Act, 1890.	In section 1, sub-section (2), the words Upper Burma and.
VIII	The Guardian and Wards Act, 1890.	In section 1, sub-section (2), the words Upper Burma and.
IX	The Indian Railways Act, 1890.	In section 1, sub-section (2), the words of Upper Burma, and.
		So much of section 2 and of the first schedule as relates to Act XX of 1886.
XII	The Repealing and Amending Act, 1891.	So much of the first schedule as relates to Acts XVII of 1884 and XIX of 1888 and so much of the second schedule as relates to Acts XIX of 1881 and XVII of 1884.
XIX	The Upper Burma Laws Act Amendment Act, 1891.	The whole Act.
XXI	Amending the Lower Burma Municipal Act, 1884.	The whole Act.
X	The Government Management of Private Estates Act, 1892.	In section 1, sub-section (2), the words Upper Burma and.
IX	The Prisons Act, 1894 .	In section 1, sub-section (2), the words Upper Burma. So much of section 2 and of the schedule as relates to Act XX of 1886.

Burma Laws.
(The Fifth Schedule.—Repeals.)

THE FIFTH SCHEDULE—*contd.*

REPEALS—*contd.*

1	2	3	4
Year.	No.	Short title or subject.	Extent.
<i>Part I.—Acts of the Governor General in Council.</i>			
1894	XIV	Amending the Burma Municipal Act, 1884.	The whole Act.
1895	II	The Burma Boundaries Act Amendment Act, 1895.	In section 1, sub-section (1), except the Shan States.
"	XXI	Amending the Upper Burma Laws Act, 1886, and the Shan States Act, 1888.	The whole Act.
1896	XII	The Excise Act, 1896.	In section 1, sub-section (2), (inclusive of Upper Burma).
1897	III	The Epidemic Diseases Act, 1897.	In section 1, sub-section (2), Upper Burma.
"	IX	The Provident Funds Act, 1897.	In section 1, sub-section (1), Upper Burma and.
1898	III	The Lepers Act, 1898.	In section 1, sub-section (2), Upper Burma.
"	VI	The Indian Post Office Act, 1898.	In section 1, sub-section (2), Upper Burma.
<i>Part II.—Regulations made under the Government of India Act, 1870 (33 Vict., c. 3).</i>			
1874	IX	The Arakan Hill District Laws Regulation, 1874.	So much of the first division (Act) of the schedule as relates to the Famine and Anticidic Prevention Act, 1870, and so much of the second division (Bengal Regulations) of the same as relates to the Bengal State Offences Regulation, 1804, and the Bengal Foreign Immigrants Regulation, 1812.
1887	V	The Upper Burma Municipal Regulation, 1887.	In section 3, sub-section (1), except the Shan States.

Burma Laws.
Schedule.—Repeals.)

I. SCHEDULE—*contd.*

REPEALS—*contd.*

Subject.	Extent of repeal.
Governor General in Council— Burma 1884.	The whole Act.
Boundaries Act,	In section 1, sub-section (1), except the Shan States.
Upper Burma, 1886, and Asses Act,	The whole Act.
1886 .	In section 1, sub-section (1) (inclusive of Upper Burma).
Diseases	In section 1, sub-section (1), Upper Burma.
Asses Act,	In section 1, sub-section (1), Upper Burma and.
1888 .	In section 1, sub-section (1), Upper Burma.
Asses Act,	In section 1, sub-section (1), Upper Burma.
Under the Government of India Act, 1870 (33 Vict., c. 3).	
District 1874.	So much of the first division of the schedule as relates to the Bengal Infanticide Prevention Act, 1870, and so much of the second division (Bengal Regulations) of the same as relates to the Bengal State Offences Regulation, 1804, and the Bengal Foreign Immigrants Regulation, 1812.
Principals 1874.	In section 3, sub-section (1), the words except the Shan States.

1887

Burma Laws.

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(The Fifth Schedule.—Repeals.)

THE FIFTH SCHEDULE—*contd.*

REPEALS—*contd.*

3	4
Short title or subject.	Extent of repeal.
<i>Regulations made under the Government of India Act, 1870 (33 Vict., c. 3)—contd.</i>	
VI The Upper Burma Forest Regulation, 1887.	In section 1, sub-section (2), the words except the Shan States.
IX The Upper Burma Frontier Crossing and Disturbed Districts Regulation, 1887.	In section 1, sub-section (2), the words except the Shan States.
X The Upper Burma Stamps and Limitation Regulation, 1887.	In the preamble, the words And whereas it is expedient to limit the amount of interest to be decreed in suits instituted while the law of limitation for the institution of suits is inoperative.
	In section 1, sub-section (2), the words except the Shan States.
XII The Upper Burma Ruby Regulation, 1887.	In section 1, sub-section (2), the words except the Shan States.
XIV The Upper Burma Village Regulation, 1887.	In section 1, sub-section (2), the words except the Shan States.
III The Upper Burma Land and Revenue Regulation, 1889.	In section 1, sub-section (2), the words except the Shan States.
VI The Upper Burma Towns Regulation, 1891.	In section 1, sub-section (2), the words except the Shan States.
V The Upper Burma Criminal Justice Regulation, 1892.	In section 2, sub-section (1), the words except the Shan States. In section 1 of the schedule, the words Local Government with the previous sanction of.
V Amending the Upper Burma Criminal Justice Regulation, 1892.	The whole Regulation.
I The Upper Burma Civil Courts Regulation, 1896.	In section 1, sub-section (2), the words except the Shan States. Section 4.

1896

Burma Laws.
(*The Fifth Schedule.—Repeals.*)

THE FIFTH SCHEDULE—*concl'd.*

REPEALS—*concl'd.*

1	2	3	4
Year.	No.	Short title or subject.	Extent of

Part II.—Regulations made under the Government of India Act, 1858.
(33 Vict., c. 3)—*concl'd.*

1896	VI	Amending the Upper Burma Civil Courts Regulation, 1896.	The whole Regulation.
"	VII	Repealing the Upper Burma Land Acquisition Regulation, 1886.	The whole Regulation.

Part III.—Regulation of the Bengal Code.

1799	V	The Bengal Wills and Intestacy Regulation, 1799.	The whole Regulation, in so far as it applies to Burma.
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